

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAJYA SABHA
QUESTION NO 12.11.2010
ANSWERED ON
ENCROACHMENT OF RAILWAY LAND .

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Shri Narendra Kumar Kashyap

Will the Minister of COALCOALCOALCOALRAILWAYS be pleased to state :-

- (a) the details of surplus land available with Railways;
- (b) the details of railway land/property under encroachment by unauthorized persons, State-wise, district-wise and zone-wise; (
- (c) the steps taken by Government to remove the encroachment on railway land from illegal occupants;
- (d) whether Government proposes to utilize its surplus land for agriculture, hospitals, schools and hotels;
- (e) if so, the details thereof; and
- (f) whether Government has framed any guidelines in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI E. AHAMED)

(a) to (f): Indian Railways have approximately 10.65 lakh acre of land. About 90% of this land is under Railway's operational and allied usage. The land which is presently vacant measures approximately 1.13 lakh acre and is required for railways own developmental works such as doubling, gauge conversion, yard remodeling & traffic facility works, setting up of factories & other infrastructural works, freight corridors etc. in addition to servicing of track and other infrastructure.

Railways also plan to utilize its plots of vacant land, not required for its immediate future operational needs, for setting up Health Care Facilities and Educational Institutions. Proposals in this regard are in formative stage.

Railways maintain position of encroachments Zone-wise and not state/district-wise. A statement giving position of encroachments zone-wise is appended. Railways are engaged in a continuous exercise to remove encroachments from railway land as per provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971.